

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 115/MP/2016

- Subject : Petition for determination of excess income tax reimbursed by beneficiaries, accrued on account of calculating income tax on the total profit instead of tax on ROE for the period 2005-2009 and subsequently in respect of NLC's Power Stations, namely NLC TPS-I (600 MW), NLC TPS-II, Stage-I (3x210 MW), NLC TPS-II, Stage-II (4x210 MW) NLC TPS-I Expansion (2 x 210 MW under Regulation 10 of Tariff Regulations, 2004) in pursuance of dated 12.5.2015 in Petition No.65/MP/2013.
- Date of hearing : 1.12.2016
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Tamil Nadu Generation and Distribution Corporation Limited
- Respondents : Neyveli Lignite Corporation Limited & others.
- Parties present : Shri S. Vallinayagam, Advocate, TANGEDCO
Shri M.G.Ramachandra, Advocate, NLC
Ms. Poorva Saigal, Advocate, NLC

Record of Proceedings

Learned counsel for the petitioner requested for time to file its response on the information submitted by NLC. Requested was allowed.

2. The Commission directed the petitioner to file its response on the information submitted by NLC by 30.12.2016 with an advance copy to the respondents.
3. The Commission observed that since the issue of the income tax benefit of Rs. 215.92 crore has been raised by the petitioner for which details has been called from NLC and directed the petitioner to submit, on affidavit on or before 30.12.2016 with an advance copy to the respondents, the details of income tax benefit of Rs. 215.92 crore.

4. The Commission directed that due date of filing the information should be strictly complied with. No extension shall be granted on that account.

5. The petition shall be listed for hearing on 10.1.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**